RAJYA SABHA

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Friday, "iOth November 1956

The House met at eleven of the clock, MR. DEPUTY CHAIRMAN in the Chair.

PAPERLAIDON I HETABLE

NOTIFICATION PUBLISHING FURTHER AMENDMENTS IN THE PREVENTION OF FOOD ADULTERATION RULES, 1955.

THE DEPUTY MINISTER TOR HEALTH (SHRIMATI M. CHANDRA-SEKHAR): Sir, 1 beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Ministry of Health Notification S.R.O. No. 2755, dated the 20th November, 1956, publishing further amendments in the Prevention of Food Adulteration Rules. 1955. [Placed in Library. See No. S-510/56.]

TWENTY-FIRST REPORT OF THE PUBLIC ACCOUNTS COMMITTEE, (1956-57)

SHRI R. M. DESHMUKH (Bombay): Sir, I beg to lay on the Table a copy of the Twentyfirst Report of the Public Accounts Committee (1956-57) on the Excess over Voted Grants and Charged Appropriations included in the Appropriation Accounts (Civil), 1952-53.

LEAVE OF ABSENCE TO SHRI THAKUR DAS

MR. DEPUTY CHAIRMAN. I have to inform hon. Members that the following letter, dated the 22nd November 1956. has been received from Shri Thakur Das:

"I am not keeping good health these days, as such it is not advisable to travel in this cold season. Besides my eldest son Ganesh Das is suffering from low blood pressure and heart attack, his condition was precarious on Friday last which is not free from anxiety yet. J—*7 R. S./56,

I, therefore, request you to kindly grant me leave of absence from this session of Rajya Sabha."

Homes Bill, 1956

Is it the pleasure of the House that permission be granted to Shri Thakur Das for remaining absent from all meetings of the House during the current session?

(No hon, Member dissented.)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

ORPHANAGES WIDOW'S HOMES BILL. 1956

SHRI KAILASH BIHARI LALL (Bihar): Sir, I beg to move:

"That the Bill to provide for the better control and supervision of orphanages and widows' homes in India be circulated for eliciting opinion thereon by the last day of January, 1957."

Sir. in moving my motion, I beg to submit that my task is easier because it is not for the first time that this Bill has come before this House. Unfortunately, last year it was not accepted by the Government and I had to withdraw. This time, thinking that even small mercies will be too much for private Members' Bills, 1 have requested for its circulation for eliciting public opinion and [hope that I will not be denied this lime.

At the very outset I beg to say that there is a kind of feeling in some of my friends' minds that when there are so many other Bills and when the Government have also brought up a Bill of this nature, what was the necessity of bringing up this Bill in this House and it is due to nothing but a desire for seeking a name that I have brought forward this Bill. I assure the House and my friend Mr. Pataskar that I sincerely say that I have not got the least desire for seeking a name while bringing up this measure. I confess that I am not adept in the art of seeking a name or gaining a name or making a position